

**(ii) Advisory Council of the Delhi
Development Authority**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMURASOLIMARAN): I beg to move:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted

(iii) Employees State Insurance Corporation

[*Translation*]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to move:

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as

members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act."

[*English*]

MR SPEAKER: The question is:

"That in pursuance of Section 4(i) of the Employees State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act."

The motion was adopted

(iv) Central Silk Board

[*Translation*]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): On behalf of Shri Sharad Yadav, I beg to move:

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

[*English*]

MR. SPEAKER: The question is:

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board,

subject to the other provisions of the said Act."

The motion was adopted.

12.24 hrs.

[English]

BUSINESS ADVISORY COMMITTEE

Third Report

SHRI SAIFUDDIN CHOUDHURY
(Katwa): I beg to move:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990."

MR. SPEAKER: Motion moved.

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990."

SHRI LOKANATH CHOUDHARY
(Jagatsinghpur): Sir, I want to make a submission regarding the statement made by the Minister on Nizamuddin disturbances. The discussion on the subject was balloted under Rule 143 and the name of comrade Indrajit Gupta came first. He has gone on official tour to Namibia. Therefore, I request that the discussion may be postponed to some other day other than the 22nd, that is, on the 23rd. This is my submission.

[Translation]

MR. SPEAKER: I think, the House agrees with it. It is accepted

[English]

SHRI VASANT SATHE (Wardha): Was this question, about listing Punjab atrocities by terrorists, put on the agenda of the Busi-

ness Advisory Committee and was any time given for that? If it is not, then this is now the time to see that it is included in the next week's business of the House. And the House considers it to be important. I do not mind whether it is in the form of calling attention or in any other form. Why don't you agree to that?

SHRI P. CHIDAMBARAM (Sivaganga): The Home Minister is there. The Minister for Parliamentary Affairs is also there. They can agree to the calling attention.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): We agree for every discussion but the only thing is that there will be a time constraint for the Finance Bill. After 28th, we can take it up on any day. (Interruptions)

SHRI P. CHIDAMBARAM: Can you suspend the killings in Punjab till the 28th?

SHRI P. UPENDRA: We cannot say that. You have been doing it for five years.

SHRI VASANT SATHE: That is a different thing. We want to highlight this matter of sudden time in the killings in Punjab. Now, the Home Minister is there. Let us have the discussion next week. Why don't you agree to have a calling attention on that matter, tomorrow or day after?

SHRI P. CHIDAMBARAM: The hon. Home Minister went to Punjab yesterday. Let him give a statement tomorrow on Punjab and then we can discuss on the basis of that statement.

[Translation]

MR. SPEAKER: We will discuss the matter in the Business Advisory Committee. Right now let us adopt the motion.

SHRI HARISH RAWAT (Almorah): When you are not willing to accept even a